COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 655 & 656 OF 2019 IN DFR NO. 1946 OF 2019

Dated: 30th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tamil Nadu Newsprint and Papers Limited Versus Tamil Nadu Electricity Regulatory Commission & Anr.			Appellant(s) Respondent(s)

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

<u>ORDER</u> (IA No. 655 of 2019 – Leave to file Appeal)

We have heard the learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant on IA No. 655 of 2019.

In the light of the submissions of the counsel for the Appellant and after perusal of the statement made in the application, we find the same satisfactory and accepted. IA is allowed. Application for leave to file the Appeal is granted and stands disposed of.

IA No. 656 of 2019 (For Condonation of Delay in Filing the Appeal)

The learned counsel appearing for the Appellant submitted that, there is a delay of 66 days in filing the appeal which has been explained satisfactorily in the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

Submissions of the counsel for the Appellant, as stated supra, are placed on record.

After careful consideration of the submissions of the counsel for the Appellant and perusal of the reasons assigned in the application, we find that the

delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

DFR NO. 1946 OF 2019

The learned counsel, Mr. S. Vallinayagam, appearing for the 2nd Respondent prays for two weeks' time to file reply in this case.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

The counsel for the 2nd Respondent is permitted to file the reply in this case on or before 17.05.2019, after duly serving copy to the counsel for the Appellant.

Registry is directed to number the appeal and list the matter for admission on <u>21.05.2019</u>.

(Ravindra Kumar Verma) Technical Member vt/kt (Justice N.K. Patil) Judicial Member

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